

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1357 of 2019

IN THE MATTER OF:

Indian Bank

....Appellant

Vs.

Arun Kumar Goel & Anr.

....Respondents

Present:

For Appellant: Mr. Pankaj Garg, Sr. Advocate with Mr. Milind Garg and Mr. Karan Nagpal, Advocates

For Respondents: Mr. Sumit Bindal and Mr. A. Anand, Advocates for R-2.

ORDER

31.01.2020: Learned counsel representing Respondent No. 1 seeks and is allowed two weeks time to file Reply Affidavit along with Vakalatnama. Rejoinder thereto by the Appellant, if any, may be filed within one week thereof.

Learned counsel for the Appellant shall provide complete copy of the appeal paper book to the counsel for the Respondents by tomorrow.

Learned Counsel for Respondent No. 2 (Resolution Professional) is directed to file the status report in regard to the Corporate Insolvency Resolution Process.

List this appeal 'For Admission (After Notice)' on **03rd March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn